

9.O.A. NO. 060/01003/2014

Dr. Arun Kumar Oraon Vs. U.O.I. & Others

10.11.2014

Present: Mr. D.R. Sharma, counsel for the applicant

1. Learned counsel submits that though the request of the applicant for voluntary retirement was accepted and he had been relieved from service but subsequently his request to withdraw his application for voluntary retirement was acceded to by the State Govt. and he was allowed to re-join duty. He contends that now the respondents have issued the impugned order to the applicant stating that his request for withdrawal of application for voluntary retirement has been declined by the Centre Govt, which is illegal and arbitrary.
2. Issue notice to the respondents.
3. Learned counsel for the applicant presses for interim relief. He undertakes and is allowed to serve the respondents **dasti**.
4. List on 14.11.2014.
5. The prayer of the applicant for interim relief would be considered on the next date of hearing.

key
(UDAY KUMAR VARMA)
MEMBER (A)

1
(SANJEEV KAUSHIK)
MEMBER (J)

'mw'

Dasti Issued on
11/11/14
service report
awated

RS

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

12. OA No. 060/01003/2014

(2)

(Dr. Arun Kumar Oraon Vs. U.O.I)

25.11.2014

Present: Sh. D.R. Sharma, counsel for the applicant.
None for the respondents.

1. Heard.
2. Learned counsel for the applicant seeks permission to withdraw the instant Original Application to enable him to file it afresh with better particulars.
3. Ordered accordingly.

U.K.V.
(UDAY KUMAR VARMA)
MEMBER (A)

S.K.
(SANJEEV KAUSHIK)
MEMBER (J)

'jk'